

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH CHANDIGARH**

**11. O.A. No. 060/00460/2014**

**Jatinder Singh Vs. U.O.I. & Others**

**27.05.2014**

Present: Mr. Jagdeep Jaswal, counsel for the applicant

1. As on date, no order prejudicial to the rights of the applicant has been passed, therefore, we are not inclined to entertain the present O.A.
2. At this stage, learned counsel for the applicant states that the applicant may be permitted to withdraw the O.A., with liberty to file it afresh if respondents transfer the applicant.
3. Ordered accordingly.

Uk  
**(UDAY KUMAR VARMA)  
MEMBER (A)**

'mw'

J  
**(SANJEEV KAUSHIK)  
MEMBER (J)**